

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:1820
ANSWERED ON:07.03.2013
SETTING UP OF INDUSTRIES
Jaiswal Shri Gorakh Prasad ;Singh Shri Ijyaraj

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Central Ground Water Authority has listed 43 places in the country where setting up of industries needs prior permission of the Government;
- (b) if so, the names of the said places and the level of ground water at the said places;
- (c) whether the farmers in the said places are not permitted to bore tubewells for irrigating their fields; and
- (d) if so, the details thereof and the reaction of the Government thereto?

Answer

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

- (a) & (b) Central Ground Water Authority (CGWA) under the Ministry of Water Resources has notified 162 areas which were earlier 43. Permission to draw ground water is not granted to set up a new industry. State / UT-wise details are given at Annexure.
- (c) & (d) In the 162 notified areas, permission to abstract ground water through energized means is not accorded for any purpose other than drinking water. These notified areas fall under 'Over-exploited' and 'Critical' categories where ground water withdrawal is more than annual replenishment and areas are experiencing significant decline in ground water levels. The Government is emphasizing on adoption of water conservation and rain water harvesting measures in such areas to arrest further depletion of ground water resources.